(c) whether Municipal authorities have any plans for free vaccination in case of bites by dogs and monkeys and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) The number of cases of dog and monkey bites reported in Delhi/New Delhi during the last one year are as under:

Deptt.	No. of dog bites	No. of monkey bites
Delhi Cantonment Board	478	04
New Delhi Municipal Council (NDMC)	215	04
South Delhi Municipal Corporation	4751	429
North Delhi Municipal Corporation	42,697	619
East Delhi Municipal Corporation	50,824	434

(b) The Delhi Cantonment Board has informed that it has taken necessary action like controlling the population of biting animals and provision of necessary treatment.

The New Delhi Municipal Council (NDMC), South Delhi Municipal Corporation, North Delhi Municipal Corporation and East Delhi Municipal Corporation have informed that action is taken as per the Animal Birth Control (Dog) Rules, 2001 and monkey catchers have been deployed for catching and rehabilitating them to Asola Wildlife Sanctuary.

(c) New Delhi Municipal Council, South Delhi Municipal Corporation, North Delhi Municipal Corporation and East Delhi Municipal Corporation have plans for free vaccination in case of bites by dogs and monkeys.

Policy of classifying documents

1335. SHRI SALIM ANSARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) what is the policy of classifying documents as 'secret', 'top secret' and 'confidential';

(b) whether Government has received certain recommendations from CIC for fulfilling the mandatory requirement of proactive disclosure under the Right to Information Act (RTI); and

(c) if so, the action taken by Government on the recommendation of CIC so far?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) The documents are classified

as 'secret', 'top secret' and 'confidential' as per "Manual of Departmental Security Instructions, 1994". Various factors such as national security, national interest and potentiality to embarrass the Government in its functioning are taken into consideration at the time of security classification of the documents as Top Secret, Secret and Confidential.

(b) and (c) Some of the recommendations received from the committee constituted by the Central Information Commission have been accepted by the Government and accordingly public authorities have been requested through an O.M. No. 1/34/2013-IR dated 29th June, 2015 to follow such recommendations.

Illegal use of industrial explosives by naxalites

1336. SHRI PARIMAL NATHWANI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware of the threat perception arising out of easy availability and increasing illegal use of industrial explosives particularly by naxalites in the country;

(b) whether there is need to tighten the control on the sale, purchase, storage and movement of explosive materials, particularly those used in mines;

(c) what are the prevailing norms for these; and

(d) the measures taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Yes, Sir.

(b) and (c) There are provisions under the Explosives Act, 1884, the Explosives Rules, 2008 and the Ammonium Nitrate Rules, 2012 to check pilferage, smuggling and looting of explosives. These Acts deal with the regulation of the storage, manufacture, possession, use, sale and transportation of explosives basically used for the industrial purpose. The Explosives Substance Act, 1908 prescribes punitive provisions for illegal transaction of explosives.

(d) The measures taken by the Central Government in this regard are as follows:

(i) All licences under Explosives Rules, 2008 are granted, renewed, amended and transferred through the computerized licensing module for effective online monitoring.

(ii) On the initiative of Ministry of Home Affairs, Petroleum and Explosives Safety Organization (PESO) has sensitized the District Magistrates (DMs) and Superintendants of Police (SsP) of 35 worst LWE affected districts